

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.40/Chd/Hry/2017.**

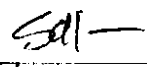
In the matter of:

Horseshoe Entertainment & Hospitality Pvt. Ltd. ....Petitioner.

Present: Mr.G.S.Sarin, Practising Company Secretary with Mr.  
P.D.Sharma, PCS for the petitioner.  
Ms. Anju Aggarwal, Interim Resolution Professional.

This is a petition under Section 10 of the Insolvency & Bankruptcy Code, 2016 by the Corporate-Applicant. In this case, the Corporate Debtor itself is the Corporate-Applicant. Written communication by the proposed Interim Insolvency Resolution Professional attached at Annexure-B to the petition, has been filed. The Authorised Representative of the petitioner has submitted that the Corporate Debtor has received a notice of demand from the Financial Creditor and the Board of Directors has decided vide resolution Annexure-A dated 15.05.2017 to initiate the corporate insolvency resolution process in terms of Section 10 of the Insolvency & Bankruptcy Code, 2016 authorising Mr.Saurav Gambhir son of Rajinder Gambhir to file application and to take all the necessary steps. The contents of the application are supported by an affidavit of Mr.Saurav Gambhir aforesaid. It is submitted that the list of operational creditors and their addresses have also been attached.

List the matter on 12.07.2017.

  
(Justice R.P.Nagrath)  
Member (Judicial)

 July 07, 2017  
Ashwani